

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 69/GT/2012

Date: 19.2.2013

To,

Executive Director (Commercial),
NTPC Ltd,
Core-7, Scope Complex,
7, Institutional area, Lodhi Road,
New Delhi- 110003

Sir,

Subject: **Petition No. 69/GT/2012:** Approval of tariff of Sipat Super Thermal Power Station (2x500 MW) for the period 1.4.2009 to 31.3.2014 before truing- up.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **12.3.2013**:

- (i) In Annexure IV titled "Reconciliation of gross block" the exclusions amounts shown are (-) ₹12033.61 lakh for 2009-10 and (-) ₹667.05 lakh for 2010-11 whereas the breakup of exclusions provided for these years do not add up to the same. Reasons/reconciliation for the said difference shall be provided.
- (ii) On scrutiny of Form 9-A, it is observed that the liability position has been revised from its earlier position in Petition No. 316/2009 i.e. the admitted and reconciled amount of un discharged liabilities of ₹178.76 crore in Petition No. 316/2009 has been received to ₹180.23 crore. The reasons for the asset wise revision of un-discharged liability as against the admitted amounts previously, to be submitted.
- (iii) The un-discharged liability as shown in Form-9A is at variance with the amounts shown in the "Liability Flow Statement" for the years 2009-10 and 2010-11. Column B (b) of Form-9A indicates un-discharged liability of (-) ₹145.3 lakh, whereas the same is ₹20.76 in liability statement. Reasons for this variance is to be submitted.
- (iv) The liability flow statement ignores the reversal of liability done to compute the closing balance of un-discharged liability in 2009-10 and the same has been considered in Form-9A. Rectification/modification

needs to be made to the liability statement along with the corresponding modification to Form-9A.

- (v) Following details in respect of assets de-capitalized during the year, whether claimed as additional capital expenditure under the head exclusions, to be submitted:
 - (a) Name of asset;
 - (b) Original value of asset capitalized;
 - (c) Year of put to use; &
 - (d) Depreciation recovered till date.
- (vi) In respect of de-capitalization of assets claimed under the head exclusions. It may be certified that these assets do not form part of capital cost allowed for the purpose of tariff.
- (vii) On scrutiny of Form-8, it is noticed that the drawl details of various lenders have either not been provided or is filed in an unsystematic manner. The drawl details of such loans which are missing in the said form shall be provided.
- (viii) There are certain loans availed which have floating rates of interest applicable to them. The list showing the rates applicable to such loans and their effective dates shall be provided.
- (ix) Soft copy of the petition including Form-13 in editable format, to be submitted.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)
Deputy Chief (Law)